

No. 1-17/FSSAI/T/2010 (Part J)
Food Safety and Standards Authority of India
Ministry of Health and Family Welfare
Government of India
FDA Bhavan, Kotla Road,
New Delhi- 110 002

Dated: 19th April, 2012

Corrigendum

Sub: Guidelines related to Food Import Clearance Process by FSSAI's Authorized Officers –reg.

Reference FSSAI's Office Memorandum of even number dated 23.03.2012 on the subject cited above. In this regard, the following correction has been carried out:

Para 1 (ii), Page 3: The word "Oriented" be read as "Printed".

This issues with the approval of Chairperson, FSSAI.


(R.K. Sharma)
Deputy Director
Tel: 011-23237433

To

1. All Authorized Officers, FSSAI
2. Dr. Arun K. Panda, Joint Secretary (R), Ministry of Health and Family Welfare, Room No. 254-A, Nirman Bhavan, New Delhi. Telefax: 011-23063156
3. Mr. Sandeep M. Bhatnagar, Joint Secretary (Customs), Room No. 156 B, North Block, Central Board of Excise and Customs, Department of Revenue, Ministry of Finance, New Delhi – for information please and with the request to kindly get it circulated to Custom Authorities at various ports of entries.

Copy to:

1. PPS to Chairperson, FSSAI
2. Director (Enforcement)
3. Director (Surveillance), FSSAI
4. Director (QA&S), FSSAI
5. Director (Product Approval), FSSAI
6. FSSAI's website